

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/ 6961 /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 20th August, 2024.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2024/1087, dtd. 13.08.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 12.08.2024, along with station leave permission, from the evening of 10.08.2024 after court hours till the morning of 13.08.2024.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/6962-6963/A, dated , 20-08-24
Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

[Signature]